



DELHI BAR ASSOCIATION

TIS HAZARI COURTS, DELHI-110054

Phone : 23975016, 23975032 E-mail : dba.tishazari@gmail.com

President
NITIN AHLAWAT
9310185081

Sr. Vice President
MANISH SHARMA
9989997573

Vice President
GIRISH KAUSHIK
9959925926, 9953634600

Hony Secretary
ATUL KUMAR SHARMA
9358243224

Addl Secretary
DHARMENDER BASOYA
9399949904

Joint Secretary
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995804235

Treasurer
SAHIL PURI
8950193322

Sr Member Executive
RAHUL KASHYAP
9891008515

GAGANPREET SINGH
9910243505

Member Executive
SACHIN SHARMA
9350559593

PUJYA KUMAR SINGH
9888759344

PERDEEP KUMAR NAAGAR
9953805700

AMARJEET SINGH
8828955766

Lady Member Executive
MS. RENU MALIK
9650246590

Ex Office Member
SANJEEV NASIAR
9899047270

DIVYA DARSHAN SHARMA
9958275552



16/05/2023

To

The Hon'ble District & sessions Judge (HQ)
Tis Hazari Courts,
Delhi-110054

Sub: Exemption of Black Coat

Respected Sir,

We would like to bring to your kind notice about the amended rules of Bar Council of India which were approved by the Hon'ble Chief Justice of India in the year 2001. As per the rule 49 (1) (gg) of the Advocates' Act the wearing of black coat is not mandatory during the summer period.

We therefore, have apprised our members that wearing of black coat is not mandatory from 16th May, 2023 to 30th September, 2023. We are sending the copies of the amended rules of Bar Council of India so that the copies of the same may kindly be circulated amongst judges for their information.

With kind regards,

Yours sincerely,

Atul Kumar Sharma
Hony. Secretary

Gen. Br.

No. 18758-18838
17/5/2023

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

No. 18758-18838 /Genl./Misc./Circulation/2023

Dated, Delhi the 18 MAY 2023

Sub:- Regarding Exemption of Black Coat.

Forwarded a copy of the letter dated 16/05/2023 and this office bearing diary No. 2848/B dated 17/05/2023 alongwith its enclosures on the subject cited above received from Hony. Secretary, Delhi Bar Association, Tis Hazari Court Delhi, for information and necessary action to :-

1. All the Ld. Principal District & Sessions Judges, Delhi/New Delhi (except Central-District).
2. The Ld. Principal Judge, Family Courts (HQs), Dwarka Courts, Delhi.
3. All the Ld. Judicial Officers posted in Central-District, Tis Hazari Courts Delhi.
4. The Chairman, Website Committee, Tis Hazari Courts, Delhi With the request to upload the same on the Website of Delhi District Courts as per rule.
5. Dealing official for uploading the same on Centralized Website through LAYERS as per rules.
6. P.S. to Ld. Principal District & Sessions Judges (HQs), Delhi for information.

(RAKESH PANDIT) 18/05/2023
Officer In-Charge, General Branch, Central
Additional District & Sessions Judge,
Tis Hazari Courts Delhi

Encl. As above

UNION OF INDIA
UNION BY ADVOCATES 'W'
(Rules under Section 49 A) (Part of the Act)
PART VI: CH. IV

Advocates appearing in the Supreme Court, High Courts, Subordinate Courts, Tribunals or Authorities shall wear the following as part of their dress, which shall be sober and dignified.

I. Advocates

- (a) a black buttoned up coat, chapkan, Nehlan, black shervani and white bands with Advocates' Gowns.
- (b) A black open breast coat, white shirt, white collar, stiff or soft, and white bands with Advocates' Gowns.

In either cases wear long trousers (white, black, striped or grey) dhoti excluding Jeans.

Provided further that in courts other than the Supreme Court, High Courts, District Courts, Sessions Courts or City Civil Courts, a black tie may be worn instead of bands.

II. Lady Advocates

- (a) black full sleeve jacket or blouse, white collar stiff or soft, with white bands and Advocates' gowns
White blouse, with or without collar, with white bands and with a black open breasted coat.

OR

- (b) Sarees or long skirts (white or black or any mellow or subdued colour without any print or design) or saree (white, black or black striped or grey) or Punjabi dress Churidar Kurta or Salwar-Kurta with or without dupatta (white or black) or traditional dress with black coat and bands.

III Wearing of Advocates' gown shall be optional except when appearing in the Supreme Court or in High Courts.

IV Wearing of black coat in Supreme Court and High Courts during summer wearing of black coat.

Amendment recommended by the Rules Committee at its meeting dated 22nd 12/2001 was approved by the Bar Council of India at its meeting held on 22nd 12/2001 (Resolution No. 12/2001); The Chief Justice of India approved the Rules vide letter dated 12.11.2001 subject to modification of Rule IV. The amendment suggested by the Hon'ble Chief Justice of India was incorporated in Rule IV vide Resolution No. 155/2001, 2002 dated 22nd -25th December, 2001.

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